



The Tiruchirappalli City Municipalities Corporation Act, 1994

Act 27 of 1994

Keyword(s):

City of Tiruchirappalli, Corporation, Council, Municipality, Scheduled Castes and Scheduled Tribes

Amendments appended: 53 of 1994, 34 of 1995, 46 of 1995, 16 of 1996, 17 of 1996, 22 of 1996, 3 of 1997, 38 of 2008

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The following Act of the Tamil Nadu Legislative Assembly of the Governor on the 17th May 1994 and is hereby information :—

ACT No. 27 OF 1994.

An Act to provide for the establishment of a Municipality for the City of Tiruchirappalli.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the fifth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tiruchirappalli City Municipality Act, 1994.

(2) It extends to the City of Tiruchirappalli.

(3) It shall come into force on such date, as the Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires,—

(a) "City of Tiruchirappalli" or "City" means the local area comprised in the Tiruchirappalli Municipality and includes any local area which after the date of the commencement of this Act, is included in the City but does not include any local area which after such date of the commencement is excluded from the City ;

(b) "Corporation" means the Municipal Corporation of Tiruchirappalli constituted under section 3 ;

(c) "Council" means the Municipal Council of Tiruchirappalli ;

(d) "date of the commencement of this Act" means the date appointed under sub-section (3) of section 1 ;

(e) "Government" means the State Government ;

(f) "Municipality" means the Tiruchirappalli Municipality ;

(g) "Scheduled Castes" and "Scheduled Tribes" shall have the meanings, respectively, assigned to them in clauses (24) and (25) of Article 366 of the Constitution ;

(h) all words and expressions used in this Act and not defined but defined in the Coimbatore City Municipal Corporation Act, 1981 (hereinafter referred to as the 1981 Act), shall have the meanings, respectively, assigned to them in the 1981 Act.

3. (1) With effect on and from the date of the commencement of this Act, the local area included in the Tiruchirappalli Municipality shall constitute the City of Tiruchirappalli for purposes of this Act ; and from such date of the commencement, a municipal corporation shall be deemed to have been established for the said City by the name of Tiruchirappalli Municipal Corporation :

Provided that the Government may, from time to time, after consultation with the corporation, by notification, alter the limits of the City constituted under this sub-section so as to include therein or to exclude therefrom the areas specified in the notification :

Provided further that the power to issue a notification under this sub-section shall be subject to previous publication.

(2) The corporation shall, by the said name, be a body corporate, having perpetual succession and a common seal with power to acquire, hold and dispose of property and to enter into contracts and may by its corporate name, sue and be sued.

(3) The Tiruchirappalli Municipality, functioning immediately before the date of the commencement of this Act, shall be deemed to have been abolished from such commencement.

Duration of corporation.

years

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Municipal

extent and commencement.

Definitions.

Establishment of Municipal Corporation for the City of Tiruchirappalli.

Municipal
authorities.

4. The municipal authorities charged with carrying out the provisions of this Act shall be,—

- (1) a council ;
- (2) a standing committee ;
- (3) a Commissioner ; and
- (4) a wards committee.

Constitution of
council.

5. (1) Save as otherwise provided in sub-section (2), the council shall consist of such number of councillors elected in the manner laid down in this Act as may be fixed by the Government, by notification, from time to time, so, however, that the total number of councillors of the council shall not exceed seventy-two at any time.

(2) The following persons shall also be represented in the council, namely :—

(a) not more than two persons who are not less than twenty-five years of age and who have special knowledge or experience in municipal administration, to be nominated by the Government :—

Provided that the person nominated under this clause shall not have the right to vote in the meetings of the council ;

(b) the members of the House of the People representing constituencies which comprise wholly or partly the area of the corporation and the members of the Council of States registered as electors within the area of the corporation ;

(c) as nearly as possible one-fifth of the members of the State Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation to be nominated by the Speaker of the Legislative Assembly by rotation every year :

Provided that while nominating such members by rotation, the Speaker of the Legislative Assembly, shall ensure that as far as possible all the members representing constituencies which comprise wholly or partly the area of the corporation are given an opportunity of being represented in the council at least once during the duration of the council ;

(d) the Chairperson of the committee, if any, constituted and if they are not councillors.

(3) Seats shall be reserved for the persons belonging to the Scheduled Castes and the Scheduled Tribes in the council and the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election in the council as the population of the Scheduled Castes in the City or of the Scheduled Tribes in the City bears to the total population of the City :

Provided that for the first election to be held immediately after the date of the commencement of this Act, the provisional population figures of the City as published in relation to 1991 census shall be deemed to be the population of the City as ascertained in that census.

(4) Seats shall be reserved for women belonging to the Scheduled Castes and the Scheduled Tribes, from among the seats reserved for the persons belonging to the Scheduled Castes and the Scheduled Tribes, which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Scheduled Castes and the Scheduled Tribes.

(5) Seats shall be reserved for women in the council and the number of seats reserved for women shall not be less than one-third (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) of the total number of seats in the council.

(6) The reservation of seats under sub-sections (3) and (4) shall cease to have effect on the expiry of the period specified in Article 334 of the Constitution.

6. (1) The corporation, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the said period of five years shall operate as a dissolution of the corporation.

Duration of corporation.

(2) An election to constitute the corporation shall be completed,—

(a) before the expiry of its duration specified in sub-section (1); or

(b) before the expiration of a period of six months from the date of its dissolution;

Provided that where the remainder of the period for which the dissolved corporation would have continued, is less than six months, it shall not be necessary to hold any election, under this sub-section for constituting the corporation for such period.

7. (1) Subject to the provisions of sub-sections (2) and (3), the Tamil Nadu District Municipalities Act, 1920 (hereafter in this section referred to as the "District Municipalities Act") shall, with effect on and from the date of the commencement of this Act, cease to apply to the local area comprised within the City of Tiruchirappalli.

Tamil Nadu District Municipalities Act, 1920 not to apply.

(2) Such cesser shall not affect,—

(a) the previous operation of the District Municipalities Act, in respect of the local area comprised within the City of Tiruchirappalli,

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the District Municipalities Act, or

(c) any investigation, legal proceedings or remedy in respect of such penalty, forfeiture or punishment, and any such penalty, forfeiture or punishment may be imposed as if this Act, had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all appointments, notifications, notices, rules, bye-laws, regulations, orders, directions, licences, permissions, schemes, forms and powers, made or issued or conferred under the District Municipalities Act, and in force on the date of the commencement of this Act shall, so far as they are not inconsistent with the provisions of this Act, continue to be in force in the local area comprised within the City of Tiruchirappalli until they are replaced by the appointments, notifications, notices, rules, bye-laws, regulations, orders, directions, licences, permissions, schemes, forms and powers to be made or issued or conferred under this Act.

8. (1) Save as otherwise expressly provided herein, all the provisions of the 1981 Act, including the provisions relating to the levy and collection of any tax or fee are hereby extended to and shall apply, *mutatis mutandis* to the corporation and the 1981 Act shall, in relation to the corporation be read and construed as if the provisions of this Act had formed part of the 1981 Act.

Application of the provisions of the 1981 Act to the corporation.

(2) For the purpose of facilitating the application of the provisions of the 1981 Act to the corporation, the Government may, by notification, make such adaptations and modifications of the 1981 Act and the rules and bye-laws made thereunder, whether by way of repealing, amending or suspending any provision thereof, as may be necessary or expedient and thereupon, the 1981 Act and the rules made thereunder, shall apply to the corporation subject to the adaptations and modifications so made.

(3) Notwithstanding that no provision or insufficient provision has been made under sub-section (2) for the adaptation of the provisions of the 1981 Act, or the rules and bye-laws made thereunder, any court, tribunal or authority required or empowered to enforce these provisions may, for the purpose of facilitating their application to the corporation, construe these provisions in such manner, without affecting the substance, as may be necessary or proper having regard to the matter before the court, tribunal or authority.

(4) In the 1981 Act as extended and applied to the City of Tiruchirappalli,—

(a) any reference to the City of Coimbatore, and Coimbatore Municipality, shall by reason of this Act, be construed as a reference to the City of Tiruchirappalli and Tiruchirappalli Municipality, respectively; and

(b) any reference to the Coimbatore Corporation, Corporation of Coimbatore and Municipal Corporation of Coimbatore, shall by reason of this Act, be construed as a reference to the Tiruchirappalli Corporation, Corporation of Tiruchirappalli and Municipal Corporation of Tiruchirappalli, respectively.

Transitional provisions.

9. (1) All property, all rights of whatever kind, used, enjoyed or possessed by, and all interests of whatever kind owned by, or vested in, or held in trust by or for the council, with all rights of whatever kind used; enjoyed or possessed by the said council, as well as all liabilities legally subsisting against the said council, shall, on and from the date of the commencement of this Act and subject to such directions as the Government may, by general or special order, give in this behalf, vest with the corporation.

(2) All arrears of taxes or other payments by way of composition for a tax, or due for expenses or compensation, or otherwise due to the said council on the date of such commencement may be recovered as if they had accrued to the corporation and may be recovered as if the said arrears or payments had become due, under the provisions of this Act.

(3) All taxes, fees and duties, which immediately before the date of the commencement of this Act, were being levied by the said council, shall be deemed to have been levied by the corporation under the provisions of this Act and shall continue to be in force accordingly until such taxes, fees and duties are revised, cancelled or superseded by anything done or any action taken under this Act.

(4) All proceedings taken by, or against, the council or authority or any person under the District Municipalities Act, may be continued by, or against, the corporation, authority or person as if the said proceedings had been commenced under the provisions of this Act.

(5) Any action taken under the District Municipalities Act, by any authority before the date of such commencement shall be deemed to have been taken by the authority competent to take such action under this Act as if this Act had then been in force.

(6) Notwithstanding anything contained in this Act, every officer or employee who, immediately before the date of such commencement was in the service of the municipality shall, on and from the date of the commencement of this Act, be deemed to be an officer or employee of the corporation:

Provided that,—

(a) the terms and conditions applicable to such officers and employees consequent on their absorption in the service of the corporation shall not be less favourable than those applicable to such employees immediately before the date of such commencement, as regards pay and allowances, leave, pension, gratuity, provident fund and age of superannuation; and

(b) the service rendered by any such officer or other employee under the municipality upto the date of such commencement shall be deemed to be service under the corporation and he shall be entitled to count that service for the purpose of increments, leave, pension, provident fund and gratuity.

Provided further that any officer or other employee serving in the municipality shall be given an option to be exercised within such time and in such manner as may be prescribed either to be absorbed in the service of the corporation or to be retained in the service constituted under section 73-A of the District Municipalities Act, or to be retrenched from the service of the municipality on such retrenchment benefits as may be prescribed.

(7) Any division of the Tiruchirappalli Municipality into wards made under the District Municipalities Act, and in force on the date of the commencement of this Act shall be deemed to be a division of the corporation until altered.

(8) The electoral roll prepared for the Tiruchirappalli Municipality under the District Municipalities Act, and in force on the date of the commencement of this Act, shall be deemed to be the electoral roll for the corporation until a new electoral roll is prepared and published and the part of the said electoral roll relating to each ward of the municipality shall be deemed to be the list of the electoral roll for the corresponding division of the corporation.

10. (1) There shall be appointed by the Government, by notification, a Special Officer to exercise the powers, perform the duties and discharge the functions of—

Appointment of Special Officer.

- (1) the council,
- (2) the standing committee,
- (3) the Commissioner, and
- (4) the wards committee.

(2) The Government shall cause elections to be held to the corporation so that the newly elected councillors and the Mayor may come into office within a period of six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994.

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on w/h of pae
30th day
of June 1994
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(3) The Special Officer shall exercise the powers, perform the duties and discharge the functions,—

- (a) of the corporation, until the elected councillors come into office ;
- (b) of the standing committee, until a standing committee is appointed by the corporation ; and
- (c) of the commissioner, until a Commissioner is appointed by the Government and such officer may, if the Government so direct, receive remuneration for his services from the municipal fund.

(4) Until a new Special Officer is appointed by the Government under sub-section (1), the Special Officer of the municipality functioning immediately before the date of the commencement of this Act shall be deemed to be the Special Officer of the corporation and he shall exercise the powers and perform the duties and discharge the functions as those exercised, performed and discharged by the Special Officer appointed under sub-section (1).

(5) The Special Officer referred to in sub-section (1) or in sub-section (4) shall hold office only for six months from the date of the commencement of this Act and no longer.

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upto the
31st day of
December 1995

11. (1) The Government may make rules for carrying out the purposes of this Act.

Power to make rule .

(2) (a) All rules made under this Act shall be published in the Tamil Nadu Government Gazette and unless they are expressed to come into force on a particular day, shall come into force on the day on which they are so published.

30th day
of June
1994

(b) All notifications issued under this Act shall, unless they are expressed to come into force on a particular day, come into force on the day on which they are published.

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(3) Every rule made or notification or order issued under this Act shall as soon as possible, after it is made or issued, be placed on the table of the Legislative Assembly, and if; before the expiry of the session in which it is so placed or the next session, the Assembly makes any modification in any such rule or notification or order, or the Assembly decides that the rule or notification or order should not be made or issued, the rule or notification or order shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or notification or order.

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ficulties.

12. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by an order published in the *Tamil Nadu Government Gazette*, make such provisions not inconsistent with the provisions of this Act as appear to them to be necessary or expedient for removing the difficulty :

Provided that no such order shall be made after the expiry of two years from the date of the commencement of this Act

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government, Law Department

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th November 1994 and is hereby published for general information :—

ACT No. 53 OF 1994.

An Act further to amend the Laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fifth Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 1994.

Short title and commencement

(2) It shall come into force at once.

PART II.

AMENDMENT TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu Act IV of 1919.

2. In section 414 of the Madras City Municipal Corporation Act, 1919, in sub-section (2), for the expression "only for six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994", the expression "up to the 31st day of December 1995" shall be substituted.

Amendment of section 414.

PART III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Tamil Nadu Act V of 1920.

3. In section 375 of the Tamil Nadu District Municipalities Act, 1920, in sub-section (2), for the expression "only for six months from the date of the commencement of the Tamil Nadu District Municipalities (Amendment) Act, 1994", the expression "up to the 31st day of December 1995" shall be substituted.

Amendment of section 375.

PART IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Tamil Nadu Act 15 of 1971.

4. In section 510-A of the Madurai City Municipal Corporation Act, 1971, in sub-section (2), for the expression "only for six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994", the expression "up to the 31st day of December 1995" shall be substituted.

Amendment of section 510-A.

PART V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Tamil Nadu Act 25 of 1981.

5. In section 511-A of the Coimbatore City Municipal Corporation Act, 1981, in sub-section (2), for the expression "only for six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994", the expression "up to the 31st day of December 1995" shall be substituted.

Amendment of section 511-A.

PART VI.

AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10.

6. In section 10 of the Tiruchirappalli City Municipal Corporation Act, 1994,—

Tamil Nadu Act 27 of 1994.

(1) in sub-section (2), for the expression “within a period of six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994”, the expression “on or before the 31st day of December 1995” shall be substituted;

(2) in sub-section (5), for the words “only for six months from the date of the commencement of this Act”, the expression “up to the 31st day of December 1995” shall be substituted.

PART VII.

AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10.

7. In section 10 of the Tirunelveli City Municipal Corporation Act, 1994,—

Tamil Nadu Act 28 of 1994.

(1) in sub-section (2), for the expression “within a period of six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994”, the expression “on or before the 31st day of December 1995” shall be substituted;

(2) in sub-section (5), for the words “only for six months from the date of the commencement of this Act”, the expression “up to the 31st day of December 1995” shall be substituted.

PART VIII.

AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10.

8. In section 10 of the Salem City Municipal Corporation Act, 1994,—

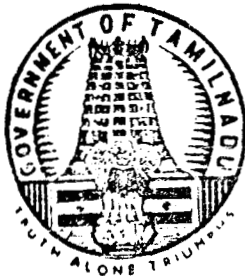
Tamil Nadu Act 29 of 1994.

(1) in sub-section (2), for the expression “within a period of six months from the date of the commencement of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994”, the expression “on or before the 31st day of December 1995” shall be substituted;

(2) in sub-section (5), for the words “only for six months from the date of the commencement of this Act”, the expression “up to the 31st day of December 1995” shall be substituted.

(By order of the Governor.)

M. MUNIRAMAN,
Secretary to Government, Law Department.



TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 604]

MADRAS, TUESDAY, DECEMBER 19, 1995 MARGAZHI 4, YUVA, THIRUVALLUVAR AAN DU—2026

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 11th December 1995 and is hereby published for general information:—

ACT No. 34 OF 1995.

An Act further to amend laws relating to Municipalities and Municipal Corporations in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-sixth Year of the Republic of India as follows:—

PART I.

PRELIMINARY.

- 1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment) Act, 1995. Short title and commencement. (2) It shall come into force at once.

PART II.

AMENDMENTS TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

- 2. In section 3 of the Tamil Nadu District Municipalities Act, 1920 (hereinafter in this Part referred to as the 1920 Act), after clause (2), the following clause shall be inserted, namely:— Amendment of section 3.

“(2-A) ‘Backward Classes of citizens’ shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993.”

Amendment of
section 3-I.

3. In section 3-I of the 1920 Act—

(1) after sub-section (2), the following sub-sections shall be inserted, namely :—

(2-A) Seats shall be reserved for the persons belonging to the Backward classes of citizens in every town panchayat and the number of seats so reserved, shall be, as nearly as may be, fifty per cent of the total number of seats in the town panchayat.

(2-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of Citizens which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of Citizens.”;

(2) in sub-section (3), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted ;

(3) after sub-section (4), the following sub-section shall be inserted, namely :—

“(4-A) (a) The offices of the Chair-persons of the town panchayat shall be reserved for persons belonging to the Backward Classes of citizens and the number of offices so reserved, shall be, as nearly as may be, fifty per cent of the total number of offices of the Chair-persons of the town panchayats in the State.

(b) The offices of the Chair-persons of the town panchayats shall be reserved for women belonging to the Backward Classes of citizens from among the offices reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one third of the total number of offices reserved for the persons belonging to the Backward Classes of citizens.”;

(4) in sub-section (5)—

(a) for the expression “(including the number of offices reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of offices reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted ;

(b) in the proviso for the expression “under this sub-section and under sub-section (4)”, the expression “under this section” shall be substituted.

Amendment of
section 7.

4. In section 7 of the 1920 Act—

(1) after sub-section (6), the following sub-sections shall be inserted, namely :—

(6-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in every municipality and the number of seats so reserved, shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct elections in that municipality.

(6-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens.”;

(2) in sub-section (7), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted ;

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(3) after sub-section (8), the following sub-section shall be inserted, namely :—

“(8-A) (a) The offices of the Chair-persons of the municipalities shall be reserved for the persons belonging to the Backward Classes of citizens and the number of offices so reserved shall be, as nearly as may be, fifty per cent of the total number of offices of the Chair-persons of the municipalities in the State.

(b) The offices of the Chair-persons of the municipalities shall be reserved for women belonging to the Backward Classes of citizens from among the offices reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one third of the total number of offices reserved for the persons belonging to the Backward Classes of citizens.”;

(4) in sub-section (9)—

(a) for the expression “(including the number of offices reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of offices reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted;

(b) for the proviso, the following proviso shall be substituted, namely :—

“Provided that the offices of Chair-persons of the municipalities reserved under this section shall be allotted by rotation to different municipalities in such manner as may be prescribed.”.

PART-III.

AMENDMENTS TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

5. In section 3 of the Madras City Municipal Corporation Act, 1919 (hereinafter in this Part referred to as the 1919 Act), after clause (2), the following clause shall be inserted, namely :— Amendment of section 3.

“(2-A) “Backward Classes of citizens” shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993.”.

6. In section 5 of the 1919 Act,— Amendment of section 5. A

(1) after sub-section (4), the following sub-sections shall be inserted, namely :—

“(4-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the council and the number of seats so reserved shall be as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the council.

(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens, which shall not be less than one third of the total number of seats reserved for the persons belonging to the Backward Classes of Citizens.”;

(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted.

Tamil Nadu
Act IV of
1919.

Tamil Nadu
Act 45 of
1994.

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PART-IV.

AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Amendment of section 2.

7. In section 2 of the Madurai City Municipal Corporation Act, 1971 (hereinafter in this Part referred to as the 1971 Act), after clause (2), the following clause shall be inserted, namely:—

Tamil Nadu Act 15 of 1971.

“(2-A) ‘Backward Classes of Citizens’ shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993.”

Tamil Nadu Act 45 of 1993.

Amendment of section 5.

8. In section 5 of the 1971 Act,—

(1) after sub-section (4), the following sub-sections shall be inserted, namely:—

“(4-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the council and the number of seats so reserved shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the council.

“(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens.”;

(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted.

PART V. AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Amendment of section 2.

9. In section 2 of the Coimbatore City Municipal Corporation Act, 1981 (hereinafter in this Part referred to as the 1981 Act), after clause (2), the following clause shall be inserted, namely:—

Tamil Nadu Act 25 of 1981.

“(2-A) ‘Backward classes of citizens’ shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993.”;

Tamil Nadu Act 45 of 1994.

Amendment of section 5.

10. In section 5 of the 1981 Act,—

(1) after sub-section (4), the following sub-sections shall be inserted, namely:—

“(4-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the council and the number of seats so reserved shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the council.

“(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens.”;

(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted.

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PART VI.

AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Tamil Nadu Act
of 1994.

11. In section 2 of the Tiruchirappalli City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Tiruchirappalli Corporation Act), for clause (a), the following clauses shall be substituted, namely :—

Amendment of
section 2.Tamil Nadu Act
of 1994.

“(a) ‘Backward Classes of citizens’ shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993 ;

(aa) ‘City of Tiruchirappalli’ or ‘City’ means the local area comprised in the Tiruchirappalli Municipality and includes any local area which after the date of the commencement of this Act, is included in the City but does not include any local area which after such date of the commencement is excluded from the city;”

12. In section 5 of the Tiruchirappalli Corporation Act,—

Amendment of
section 5.

(1) after sub-section (4), the following sub-sections shall be inserted, namely :—

“(4-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the council and the number of seats so reserved shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the council.

(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens.” ;

(2) in sub-section (5), for the expression (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted.

PART VII.

AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Tamil Nadu Act
of 1994.

13. In section 2 of the Tirunelveli City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Tirunelveli Corporation Act), for clause (a), the following clauses shall be substituted, namely :—

Amendment of
section 2.Tamil Nadu Act
of 1994.

“(a) ‘Backward Classes of citizens’ shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993 ;

(aa) ‘City of Tirunelveli’ or ‘City’ means the local area comprised in the Tirunelveli Municipality and includes any local area which after the date of the commencement of this Act, is included in the City but does not include any local area which after such date of the commencement is excluded from the City;”

Amendment of
section 5.

14. In section 5 of the Tirunelveli Corporation Act,—

(1) after sub-section (4), the following sub-sections shall be inserted, namely:—

“(4-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the Council and the number of seats so reserved shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the Council.

(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens, which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens.”;

(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted.

PART VIII.

AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of
section 2.

15. In section 2 of the Salem City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Salem Corporation Act), for clause (a), the following clauses shall be substituted, namely:—

Tamil Nadu Act
29 of 1994.

“(a) ‘Backward Classes of citizens’ shall have the same meaning as defined in clause (a) of section 3 of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of appointments or posts in the Services under the State) Act, 1993;

Tamil Nadu Act
45 of 1994.

(aa) ‘City of Salem’ or ‘City’ means the local area comprised in the Salem Municipality and includes any local area which after the date of the commencement of this Act, is included in the City but does not include any local area which after such date of the commencement is excluded from the City.”;

Amendment of
section 5.

16. In section 5 of the Salem Corporation Act,—

(1) after sub-section (4), the following sub-sections shall be inserted, namely:—

“(4-A) Seats shall be reserved for the persons belonging to the Backward Classes of citizens in the Council and the number of seats so reserved shall be, as nearly as may be, fifty per cent of the total number of seats to be filled by direct election in the Council.

(4-B) Seats shall be reserved for women belonging to the Backward Classes of citizens from among the seats reserved for the persons belonging to the Backward Classes of citizens which shall not be less than one-third of the total number of seats reserved for the persons belonging to the Backward Classes of citizens.”;

(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)” shall be substituted.

PART IX.

AMENDMENT TO THE TAMIL NADU MUNICIPAL CORPORATION LAWS
(AMENDMENT AND SPECIAL PROVISION) ACT, 1994.

17. In section 121 of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994, for the words "and two shall be reserved for women," the words "two shall be reserved for women and such number of offices of Mayor not exceeding fifty per cent of the total number of office of the Mayor as may be prescribed, shall be reserved for the persons belonging to the Backward Classes of citizens" shall be substituted. Amendment of section 121.

(By order of the Governor)

M. MUNI RAMAN,
*Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 30th December 1995 and is hereby published for general information :—

ACT No. 46 OF 1995.

An Act further to amend the Laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-sixth Year of the Republic of India as follows :—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 1995.

Short title and commencement.

(2) It shall come into force at once.

PART-II.

AMENDMENT TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

2. In section 414 of the Madras City Municipal Corporation Act, 1919, in sub-section (2), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

Amendment of section 414.

Tamil Nadu Act IV of 1995.

PART-III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

3. In section 375 of the Tamil Nadu District Municipalities Act, 1920, in sub-section (2), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

Amendment of section 375.

Tamil Nadu Act V of 1995.

PART-IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

4. In section 510-A of the Madurai City Municipal Corporation Act, 1971, in sub-section (2), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

Amendment of section 510-A.

Tamil Nadu Act 15 of 1995.

PART-V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

5. In section 511-A of the Coimbatore City Municipal Corporation Act, 1981, in sub-section (2), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

Amendment of section 511-A.

Tamil Nadu Act 25 of 1995.

PART-VI.

AMENDMENTS TO THE TIRUCHIRAPPALLI CITY
MUNICIPAL CORPORATION ACT, 1994.Amendment
of section
10.

6. In section 10 of the Tiruchirappalli City Municipal Corporation Act, 1994,—

Tamil Nadu
Act 27 of
1994.

(1) in sub-section (2), for the expression "on or before the 31st day of December 1995", the expression "on or before the 30th day of June 1996" shall be substituted;

(2) in sub-section (5), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

PART-VII.

AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL
CORPORATION ACT, 1994.Amendment
of section
10.

7. In section 10 of the Tirunelveli City Municipal Corporation Act, 1994,—

Tamil Nadu
Act 28 of
1994.

(1) in sub-section (2), for the expression "on or before the 31st day of December 1995", the expression "on or before the 30th day of June 1996" shall be substituted;

(2) in sub-section (5), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

PART-VIII.

AMENDMENTS TO THE SALEM CITY MUNICIPAL
CORPORATION ACT, 1994.Amendment
of section
10.

8. In section 10 of the Salem City Municipal Corporation Act, 1994,—

Tamil Nadu
Act 29 of
1994.

(1) in sub-section (2), for the expression "on or before the 31st day of December 1995", the expression "on or before the 30th day of June 1996" shall be substituted;

(2) in sub-section (5), for the expression "up to the 31st day of December 1995", the expression "up to the 30th day of June 1996" shall be substituted.

(By order of the Governor.)

M. MUNIRAMAN,

Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th June 1996 and is hereby published for general information :—

ACT No. 16 OF 1996.

An Act further to amend the Laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

Enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment) Act, 1996.

Short-title and commencement.

(2) It shall come into force at once.

PART II.

AMENDMENT TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu Act IV of 1919.

2. In section 414 of the Madras City Municipal Corporation Act, 1919, in sub-section (2), for the expression "up to the 30th day of June 1996 and no longer", the expression "upto the 31st day of December 1996 or for such shorter period as the State Government may, by notification, specify in this behalf" shall be substituted.

Amendment of section 414

PART III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Tamil Nadu Act V of 1920.

3. In section 375 of the Tamil Nadu District Municipalities Act, 1920, in sub-section (2), for the expression "up to the 30th day of June 1996 and no longer", the expression "up to the 31st day of December 1996 or for such shorter period as the State Government may, by notification, specify in this behalf" shall be substituted.

Amendment of section 375.

PART IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971

The expression "up to the 30th day of June 1996 and no longer" in section 375 of the Tamil Nadu District Municipalities Act, 1920, shall be substituted by the expression "upto the 31st day of December 1996 or for such shorter period as the Government may, by notification, specify in this behalf" shall be substituted.

PART V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Amendment
of section
511-A.

5. In section 511-A of the Coimbatore City Municipal Corporation Act, 1981, in sub-section (2), for the expression "upto the 30th day of June 1996 and no longer", the expression "upto the 31st day of December 1996 or for such shorter period as the Government may, by notification, specify in this behalf" shall be substituted.

Tamil Nadu
Act 25 of
1981.

PART VI.

AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment
of section 10.

6. In section 10 of the Tiruchirappalli City Municipal Corporation Act, 1994—

Tamil Nadu
Act 27 of 1994

(1) in sub-section (2), for the expression "on or before the 30th day of June 1996", the expression "on or before the 31st day of December 1996" shall be substituted ;

(2) in sub-section (5), for the expression "upto the 30th day of June 1996 and no longer", the expression "upto the 31st day of December 1996 or for such shorter period as the Government may, by notification, specify in this behalf" shall be substituted.

PART VII.

AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment
of section 10.

7. In section 10 of the Tirunelveli City Municipal Corporation Act, 1994—

Tamil Nadu
Act 28 of 1994

(1) in sub-section (2), for the expression "on or before the 30th day of June 1996", the expression "on or before the 31st day of December 1996" shall be substituted ;

(2) in sub-section (5), for the expression "upto the 30th day of June 1996 and no longer", the expression "upto the 31st day of December 1996 or for such shorter period as the Government may, by notification, specify in this behalf" shall be substituted.

PART VIII.

AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION
ACT, 1994.

Tamil Nadu
Act 29 of 1994.

8. In section 10 of the Salem City Municipal Corporation Act, 1994—

Amendme
of section 1

(1) in sub-section (2), for the expression "on or before the 30th day of June 1996", the expression "on or before the 31st day of December 1996" shall be substituted.

(2) in sub-section (5), for the expression "upto the 30th day of June 1996 and no longer", the expression "upto the 31st day of December 1996 or for such shorter period as the Government may, by notification, specify in this behalf" shall be substituted.

(By order of the Governor)

M. MUNIRAMAN,
*Secretary to Government,
Law Department.*

Nadu
of 19

Nadu
of 19

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th June 1996 and is hereby published for general Information:—

ACT No. 17 OF 1996.

An Act further to amend the laws relating to Municipalities and Municipal Corporations in the State of Tamil Nadu.

WHEREAS under Article 243-T of the Constitution of India, the Legislature of the State have been empowered to make suitable provision for reservation of seats in any Municipality or Offices of Chair-persons in the Municipalities for Backward Classes of citizens ;

AND WHEREAS a policy decision was taken by the Government of Tamil Nadu to provide reservation for Backward Classes of citizens in the wards of the Town Panchayats, Municipalities and Municipal Corporations and of the offices of chair-persons of Town Panchayats, Municipalities and Municipal Corporations in this State ;

AND WHEREAS the Tamil Nadu Municipal Laws (Amendment) Act, 1995 (Tamil Nadu Act 34 of 1995) was enacted making provisions in the laws relating to Municipalities and Municipal Corporations in the State of Tamil Nadu providing for reservation of seats and offices of chair-persons for Backward Classes of citizens in the Town Panchayats, Municipalities and Municipal Corporations ;

AND WHEREAS provisions which were made in Tamil Nadu Panchayats Act, 1994 by the Tamil Nadu Panchayats (Second Amendment) Act, 1995 (Tamil Nadu Act 30 of 1995) providing reservation of fifty per cent of the wards at each level of Panchayats and of the Offices of Presidents of Village Panchayats, Chairmen of Panchayat Union Councils and Chairmen of District Panchayats in this State for Backward Classes of citizens had been challenged and the High Court, Madras, in its judgment dated the 3rd April 1996 in W.P. No. 14637 of 1995, etc. has struck down the provisions of the said Act providing reservation for Backward Classes of citizens and all notifications issued under the said Act effecting reservation in favour of Backward Classes of citizens ;

AND WHEREAS it is felt that provisions made for reservation of seats and offices of Chair-persons for Backward Classes of citizens in the Town Panchayats, the Municipalities and Municipal Corporations are likely to be struck down if challenged before the courts as in the case of reservations made in the Panchayats ;

AND WHEREAS the State Government have taken a policy decision to conduct the elections for the Town Panchayats, Municipalities and Municipal Corporations in this State at the earliest possible time ;

AND WHEREAS in order to complete the process of elections to all Town Panchayats, Municipalities and Municipal Corporations in the State, there is no other alternative for the time being except to omit the provisions relating to the reservation for Backward Classes of citizens made in the laws relating to Municipalities and Municipal Corporations ;

AND WHEREAS it is considered necessary to amend the laws relating to Municipalities and Municipal Corporations suitably ;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 1996.

(Signature)

PART II.

AMENDMENTS TO THE TAMIL NADU DISTRICT
MUNICIPALITIES ACT, 1920.Amendment
of section 3.

2. In section 3 of the Tamil Nadu District Municipalities Act, 1920 (hereinafter in this Part referred to as the 1920 Act), clause (2-A) shall be omitted. Tamil Nadu Act V of 19

Amendment
of section 3-I.

3. In section 3-I of the 1920 Act,—

(1) sub-sections (2-A) and (2-B) shall be omitted ;

(2) in sub-section (3), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” shall be substituted ;

(3) sub-section (4-A) shall be omitted ;

(4) in sub-section (5), for the expression “(including the number of offices reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)”, the expression “(including the number of offices reserved for women belonging to the Scheduled Castes and Scheduled Tribes)” shall be substituted .

Amendment
of section 7.

4. In section 7 of the 1920 Act,—

(1) sub-sections (6-A) and (6-B) shall be omitted ;

(2) in sub-section (7), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” shall be substituted ;

(3) sub-section (8-A) shall be omitted ;

(4) in sub-section (9), for the expression “(including the number of offices reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)”, the expression “(including the number of offices reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” shall be substituted.

PART III.

AMENDMENTS TO THE MADRAS CITY MUNICIPAL
CORPORATION ACT, 1919.Amendment,
of section 3.

5. In section 3 of the Madras City Municipal Corporation Act, 1919 (hereinafter in this Part referred to as the 1919 Act), clause (2-A) shall be omitted. Tamil Nadu Act IV of 19

Amendment
of section 5.

6. In section 5 of the 1919 Act,—

(1) sub-sections (4-A) and (4-B) shall be omitted ;

(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” shall be substituted.

PART IV.

AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

- adu Tamil Nadu
of 15 of 1971.
7. In section 2 of the Madurai City Municipal Corporation Act, 1971 (hereinafter in this Part referred to as the 1971 Act), clause (2-A) shall be omitted. Amendment of section 2.
8. In section 5 of the 1971 Act,—
(1) sub-sections (4-A) and (4-B) shall be omitted ; Amendment of section 5.
(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward classes of citizens)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” shall be substituted.

PART V.

AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

- amil Nadu
of 25 of 1981.
9. In section 2 of the Coimbatore City Municipal Corporation Act, 1981 (hereinafter in this Part referred to as the 1981 Act), clause (2-A) shall be omitted. Amendment of section 2.
10. In section 5 of the 1981 Act,—
(1) sub-sections (4-A) and (4-B) shall be omitted ; Amendment of section 5.
(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” shall be substituted.

PART VI.

AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

- amil Nadu
of 27 of 1994,
11. In section 2 of the Tiruchirappalli City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Tiruchirappalli Corporation Act), clause (a) shall be omitted. Amendment of section 2.
12. In section 5 of the Tiruchirappalli Corporation Act,—
(1) sub-sections (4-A) and (4-B) shall be omitted ; Amendment of section 5.
(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” shall be substituted.

PART VII.

AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

- amil Nadu
of 28 of 1994.
13. In section 2 of the Tirunelveli City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Tirunelveli Corporation Act), clause (a) shall be omitted. Amendment of section 2.
14. In section 5 of the Tirunelveli Corporation Act,—
(1) sub-sections (4-A) and (4-B) shall be omitted ; Amendment of section 5.

(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” shall be substituted.

PART VIII.

AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment
of section 2.

15 In section 2 of the Salem City Municipal Corporation Act, 1994 (hereinafter in this Part referred to as the Salem Corporation Act), clause (a) shall be omitted. Tamil Nadu Act 29 of 1994.

Amendment
of section 5.

16. In section 5 of the Salem Corporation Act,—

(1) sub-sections (4-A) and (4-B) shall be omitted;

(2) in sub-section (5), for the expression “(including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Classes of citizens)”, the expression “(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)” shall be substituted.

PART IX.

AMENDMENT TO THE TAMIL NADU MUNICIPAL CORPORATION LAWS (AMENDMENT AND SPECIAL PROVISION) ACT, 1994.

Amendment
of section 121.

17. In section 121 of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994, for the words “two shall be reserved for women and such number of offices of Mayor not exceeding fifty percent of the total number of office of the Mayor as may be prescribed, shall be reserved for the persons belonging to the Backward Classes of citizens”, the words “and two shall be reserved for women” shall be substituted. Tamil Nadu Act 26 of 1994.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 13th August 1996 and is hereby published for general information :—

ACT No. 22 OF 1996.

An Act further to amend the laws relating to the municipalities and municipal corporations in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows:—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Third Amendment) Act, 1996. Short title and commencement.
- (2) It shall come into force at once.

PART II.

AMENDMENTS TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Amendment of section 3-C.

2. In section 3-C of the Tamil Nadu District Municipalities Act, 1920 (hereinafter in this part referred to as the 1920 Act),— Tamil Nadu Act V of 1920
 - (1) in sub-section (2), the proviso to clause (a) shall be omitted;
 - (2) for sub-section (3), the following sub-section shall be substituted, namely:—
 - “(3) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the town panchayat.”

Amendment of section 7.

3. In section 7 of the 1920 Act,—
 - (1) in sub-section (3), the proviso to clause (a) shall be omitted;
 - (2) for sub-section (4), the following sub-section shall be substituted, namely:—
 - “(4) The persons referred to in sub-section (3) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the Council.”

Amendment of section 12.

4. In section 12 of the 1920 Act, in sub-section (3), for the expression “other than the Chairman”, the expression “other than the persons referred to in sub-section (2) of section 7 and the chairman” shall be substituted.

Substitution of section 23.

5. In section 23 of the 1920 Act, the following section shall be substituted, namely:—

“23. Appointment of standing committee.—(1) A council may, with the previous approval of the State Government, constitute such number of Standing Committees not exceeding three for the purpose of exercising such powers, discharging such duties or performing such functions as it may delegate to them; or may appoint individual councillors or committees, to enquire into and report on all or any matters which may refer to them.”

Provided that nothing contained in this sub-section shall apply to the Taxation Appraisal Committee referred to in section 23-A.

- (2) The composition of Standing Committees and the method of appointment of Chairman and the term of office of members and Chairman of Standing Committees shall be as prescribed.

Amendment of section 23-A.

6. In section 23-A of the 1920 Act, in clause (1), for the expression "and four councillors elected by the council", the expression "and four councillors three of whom shall be elected by the council from among themselves and one person nominated by the Chairman from among the persons referred to in sub-section (3) of section 7" shall be substituted.

Amendment of section 43-C.

7. In section 43-C of the 1920 Act, in sub-section (2), for the expression "and the conditions under which such deposits may be forfeited" the expression "the conditions under which such deposits may be forfeited and the maximum amount of expenditure which may be incurred by candidates standing for election as councillor or chairman" shall be substituted.

Amendment of section 51-B.

8. In section 51-B of the 1920 Act, in sub-section (1), in clause (a), for the expression "as councillor", the expression "as chairman or councillor" shall be substituted.

Amendment of Schedule X.

9. In Schedule X of the 1920 Act, after item 15 and the entries relating thereto, the following items and entries shall be added, namely:—

"16. Urban Planning including Town Planning.

17. Regulation of land use and construction of buildings.

18. Fire services."

PART III.

AMENDMENTS TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu Act IV of 1919.

10. In section 3 of the Madras City Municipal Corporation Act, 1919, (hereinafter in this part referred to as the 1919 Act),—

(a) in clause (26-B), for the expression "section 6-F", the expression "section 5A" shall be substituted;

(b) clause (28) shall be omitted.

11. In section 5 of the 1919 Act,—

(1) in sub-section (2),—

(a) the proviso to clause (a) shall be omitted.

(b) for clause (c) including the proviso thereto, the following clause shall be substituted, namely:—

"(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the Corporation. ";

(c) clause (d) shall be omitted.

(2) after sub-section (2), the following sub-section shall be inserted, namely:—

"(2-A) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council."

12. For section 5-A of the 1919 Act, the following section shall be substituted, namely:—

"5A. *Constitution of Wards Committees.*—(1) There shall be constituted by the State Government, by notification, such number of wards committees comprising territorial area of such number of wards as may be specified in the notification within the territorial area of the corporation.

(2) Each wards committee shall consist of—

(a) all the councillors of the corporation representing the wards within the territorial area of the wards committee; and

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(b) the person, if any nominated by the State Government under clause (a) of sub-section (2) of section 5, if his name is registered as a voter within the territorial area of the wards committee.

(3) The State Government may, after consultation with the corporation from time to time, by notification, alter the name, increase or diminish the area of any wards committee specified in the notification issued under sub-section (1).

13. For section 6-A of the 1919 Act, the following section shall be substituted, namely :—

Substitution of section 6-A

“6-A. Constitution of Standing Committees.—(1) There shall be constituted by the State Government, by notification, such number of Standing Committees not exceeding three as may be specified in the notification for the purpose of exercising such powers, discharging such duties or performing such functions as the Council may delegate to them.

(2) The composition of Standing Committees and the method of appointment of Chairman and the term of office of members and Chairman of Standing Committees shall be such as may be prescribed.”

14. In the 1919 Act, sections 6-B, 6-C, 6-D, 6-E and 6-F shall be omitted.

Omission of sections 6-B, 6-C, 6-D, 6-E and 6-F

Substitution of section 6-G.

15. For section 6-G of the 1919 Act, the following section shall be substituted, namely :—

“6-G. Election and term of office of chairman of wards committee.—

(1) The Chairman of the Wards Committee shall be elected by the councillors of the Wards Committee from among themselves after each ordinary election to the council in such manner as may be prescribed.

(2) The Chairman of the Wards Committee shall hold office till the duration of the Wards Committee.

(3) Any casual vacancy in the office of the Chairman of the Wards Committee shall be filled up in such manner as may be prescribed and the Chairman elected in any such casual vacancy shall hold office only so long as the person in whose place he is elected would have been entitled to hold the office, if the vacancy had not occurred.”

Amendment of section 6-H.

16. In section 6-H of the 1919 Act,—

(1) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Subject to the provisions of this Act and the rules made thereunder, the Council may delegate such powers and duties as it deems fit to a Wards Committee.”;

(2) sub-sections (2) and (3) shall be omitted.

Amendment of section 32.

17. In section 32 of the 1919 Act, in sub-section (1), for the expression “clauses (b), (c) and (d)”, the expression “clauses (b) and (c)” shall be substituted

Amendment of section 34

18. In section 34 of the 1919 Act, for the expression “clauses (b), (c) and (d)” wherever it occurs, the expression “clauses (b) and (c)” shall be substituted.

Insertion of new section 45-A.

19. In the 1919 Act, after section 45, the following section shall be inserted, namely:—

“45-A. Construction of references to Divisions.—In this Act, wherever the expression “Division” or “Divisions” and “territorial Divisions” occur, it shall be deemed to refer to “Ward” or “Wards” respectively.”

- Amendment of section 53. 20. In section 53 of the 1919 Act, in sub-section (1), in the opening portion, for the expression "clauses (b), (c) or (d)", the expression "clause (b) or (c)" shall be substituted.
- Amendment of section 54-A. 21. In section 54-A of the 1919 Act, in sub-section (1), for the expression "election of a Councillor", the expression "election of Mayor or a Councillor" shall be substituted.
- Amendment of section 54-B. 22. In section 54-B of the 1919 Act, in sub-section (1), in clause (a), for the expression "as a councillor", the expression "as Mayor or a Councillor" shall be substituted.
- Amendment of section 59. 23. In section 59 of the 1919 Act, in sub-section (2), in clause (c), for the expression "and conditions under which such deposits may be forfeited", the expression "the conditions under which such deposits may be forfeited and the maximum amount of expenditure which may be incurred by the candidates standing for election as Councillor or Mayor" shall be substituted.
- Omission of Schedule IX and Schedule X. 24. In the 1919 Act, Schedules IX and X shall be omitted.
- Amendment of Schedule XI. 25. In Schedule XI of the 1919 Act, after item 15 and the entries relating thereto, the following items and entries shall be added, namely:—
- "16. Urban Planning including Town Planning.
 - 17. Regulation of land use and construction of buildings.
 - 18. Fire services."

PART IV.

AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

- Tamil Nadu Act 15 of 1971. 26. In section 2 of the Madurai City Municipal Corporation Act, 1971 (hereinafter in this part referred to as the 1971 Act),—
- Amendment of section 2.
- (a) in clause (42-A), for the expression "section 10-A", the expression "section 5-A" shall be substituted;
 - (b) clause (45) shall be omitted.
27. In section 5 of the 1971 Act,—
- Amendment of section 5.
- (1) in sub-section (1),—
 - (a) the proviso to clause (a) shall be omitted;
 - (b) for clause (c) including the proviso thereto, the following clause shall be substituted, namely:—
 - "(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation."
 - (c) clause (d) shall be omitted.
 - (2) after sub-section (2), the following sub-section shall be inserted, namely:—
 - "(2-A) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council."
28. For section 5-A of the 1971 Act, the following section shall be substituted, namely:—
- Substitution of section 5-A.
- "5-A. Constitution of Wards Committees.—(1) There shall be constituted by the Government, by notification, such number of wards committees comprising territorial area of such number of wards as may be specified in the notification within the territorial area of the corporation.

- (2) Each wards committee shall consist of —
- (a) all the councillors of the corporation representing the wards within the territorial area of the wards committee; and
 - (b) the person, if any, nominated by the Government under clause (a) of sub-section (2) of section 5, if his name is registered as a voter within the territorial area of the wards committee.
- (3) The Government may, after consultation with the corporation from time to time, by notification, alter the name, increase or diminish the area of any wards committee specified in the notification issued under sub-section (1)."

29. In section 6 of the 1971 Act, for sub-section (1), the following sub-section shall be substituted, namely:— Amendment of section 6

"(1) There shall be constituted by the Government, by notification, such number of standing committees not exceeding three as may be specified in the notification for the purpose of exercising such powers, discharging such duties or performing such functions as the council may delegate to them. ■

(1-A) The composition of Standing Committees and the method of appointment of Chairman and the term of office of members and Chairman of standing committees shall be such as may be prescribed."

30. Sections 7, 8, 9, 10 and 10-A other than section 9-A of the 1971 Act shall be omitted. Omission of sections 7, 8, 9, 10 and 10A.

31. For section 10-B of the 1971 Act, the following section shall be substituted, namely:— Amendment of section 10-B.

"10-B. *Election and term of office of Chairman of Wards Committee.*—

(1) The Chairman of the Wards Committee shall be elected by the councillors of the Wards Committee from among themselves after each ordinary election to the council in such manner as may be prescribed.

(2) The Chairman of the Wards Committee shall hold office till the duration of the Wards Committee.

(3) Any casual vacancy in the office of the Chairman of the Wards Committee shall be filled up in such manner as may be prescribed and the Chairman elected in any such casual vacancy shall hold office only so long as the person in whose place he is elected would have been entitled to hold office, if the vacancy had not occurred."

32. In section 10-C of the 1971 Act,— Amendment of section 10-C.

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) Subject to the provisions of this Act and the rules made thereunder, the council may delegate such powers and duties as it deems fit to a Wards Committee";

(b) sub-sections (2) and (3) shall be omitted. Amendment of section 5.

33. In section 33 of the 1971 Act, in sub-section (1), for the expression "clauses (b), (c) and (d)", the expression "clauses (b) and (c)" shall be substituted. Amendment of section 33.

34. In section 35 of the 1971 Act, for the expression "clauses (b), (c) and (d)" wherever it occurs, the expression "clauses (b) and (c)" shall be substituted. Amendment of section 35.

35. In section 57 of the 1971 Act, in sub-section (1), in the opening portion, for the expression "clauses (b), (c) or (d)", the expression "clause (b) or (c)" shall be substituted. Amendment of section 57.

36. In section 60A of the 1971 Act, in sub-section (1), for the expression "election of a councillor", the expression "election of Mayor or a Councillor" shall be substituted. Amendment of section 60A.

37. In section 60-B of the 1971 Act, in sub-section (1), in clause (a), for the expression "as a councillor", the expression "as Mayor or a Councillor" shall be substituted. Amendment of section 60-B.

Amendment
of section 66.

38. In section 66 of the 1971 Act, in sub-section (2), in clause (b), for the expression "and conditions under which such deposits may be forfeited", the expression "the conditions under which such deposits may be forfeited and the maximum amount of expenditure which may be incurred by the candidates standing for election as Councillor or Mayor" shall be substituted.

Omission of
Schedules
VIII and IX.

39. In the 1971 Act, Schedules VIII and IX shall be omitted.

Amendment of
Schedule X.

40. In Schedule X of the 1971 Act, after item 15 and the entries relating thereto, the following items and entries shall be added, namely:—

"16. Urban Planning including Town Planning.

17. Regulation of land use and construction of buildings.

18. Fire Services".

PART V.]

AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Amendment of
section 2.

41. In section 2 of the Coimbatore City Municipal Corporation Act, 1981 (hereinafter in this part referred to as the 1981 Act),—

Tamil N
Act 25
1981.

(a) in clause (42-A.), for the expression "section 10-A" the expression "section 5 A" shall be substituted;

(b) clause (45) shall be omitted;

42. In section 5 of the 1981 Act,—

Amendment
section 5

(1) in sub-section (2),—

(a) the proviso to clause (a) shall be omitted;

(b) for clause (c), including the proviso thereto, the following clause shall be substituted, namely :—

"(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the Corporation.";

(c) clause (d) shall be omitted ;

(2) after sub-section (2), the following sub-section shall be inserted, namely :—

"(2-A). The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council."

43. For section 5-A of the 1981 Act, the following section shall be substituted, namely :—

Substituted
section

"5-A. *Constitution of Wards Committees.*—(1) There shall be constituted by the Government, by notification, such number of wards committees comprising territorial area of such number of wards as may be specified in the notification within the territorial area of the corporation.

(2) Each wards committee shall consist of—

(a) all the councillors of the corporation representing the wards within the territorial area of the wards committee ; and

(b) the persons, if any, nominated by the Government under clause (a) of sub-section (2) of section 5, if his name is registered as a voter within the territorial area of the wards committee ;

(3) The Government may, after consultation with the corporation from time to time, by notification, alter the name, increase or diminish the area of any wards committee specified in the notification issued under sub-section (1)."

44. In section 6 of the 1981 Act, for sub-section (1), the following sub-sections shall be substituted, namely :—

Amendment
section 6

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“(1) There shall be constituted by the Government, by notification, such number of Standing Committees not exceeding three as may be specified in the notification for the purpose of exercising such powers, discharging such duties or performing such functions as the council may delegate to them.

(1-A) The composition of Standing Committees and the method of appointment of Chairman and the term of office of members and Chairman of Standing Committees shall be such as may be prescribed.”

45. Sections 7, 8, 9, 10 and 10-A other than section 9-A of the 1981 Act shall be omitted.

Omission of sections 7, 8, 9, 10 and 10-A.

46. For section 10-B of the 1981 Act, the following section shall be substituted, namely:—

Substitution of section 10-B.

“10-B. *Election and term of office of Chairman of Wards Committee.*—

(1) The Chairman of the Wards Committees shall be elected by the councillors of the Wards Committee from among themselves after each ordinary election to the council in such manner as may be prescribed.

(2) The Chairman of the Wards Committee shall hold office till the duration of the Wards Committee.

(3) Any casual vacancy in the office of the Chairman of the Wards Committee shall be filled up in such manner as may be prescribed and the Chairman elected in any such casual vacancy shall hold office only so long as the person in whose place he is elected would have been entitled to hold office, if the vacancy had not occurred.”

47. In section 10-C of the 1981 Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Subject to the provisions of this Act and the rules made thereunder, the Council may delegate such powers and duties as it deems fit to a Wards Committee.” :

(b) sub-sections (2) and (3) shall be omitted.

Amendment of section 10-C.

Amendment of section 34.

48. In section 34 of the 1981 Act, in sub-section (1), for the expression “clauses (b), (c) and (d)”, the expression “clauses (b) and (c)” shall be substituted.

Substitution of section 36.

Amendment of section 36.

49. In section 36 of the 1981 Act, for the expression “clauses (b), (c) and (d)” wherever it occurs, the expression “clauses (b) and (c)” shall be substituted.

Insertion of new section 51-A.

50. In the 1981 Act, after section 51, the following section shall be inserted, namely:—

“51-A. *Construction of references to Divisions.*—In this Act, wherever the expression “Division” or “Divisions” occur it shall be deemed to refer to the “Ward” or “Wards” respectively.”

Amendment of section 59.

51. In section 59 of the 1981 Act, in sub-section (1), in the opening portion, for the expression “clauses (b), (c) or (d)”, the expression “clause (b) or (c)” shall be substituted.

Amendment of section 62-A.

52. In section 62—A of the 1981 Act, in sub-section (1), for the expression “election of a Councillor”, the expression “election of Mayor or a Councillor” shall be substituted.

Amendment of section 62-B.

53. In section 62-B of the 1981 Act, in sub-section (1), in clause (a), for the expression “as a councillor”, the expression “as Mayor or a Councillor” shall be substituted.

Amendment of section 62.

Amendment of section 68.

54. In section 68 of the 1981 Act, in sub-section (2), in clause (b), for the expression "and conditions under which such deposits may be forfeited", the expression "the conditions under which such deposits may be forfeited and the maximum amount of expenditure which may be incurred by the candidates standing for election as Councillor or Mayor" shall be substituted.

Omission of Schedules III and IX.

55. In the 1981 Act, Schedules VIII and IX shall be omitted.

Amendment of Schedule XI.

56. In Schedule X of the 1981 Act, after item 15 and the entries relating thereto, the following items and entries shall be added, namely:—

- "16. Urban Planning including Town Planning.
17. Regulation of land use and construction of buildings.
18. Fire Services."

PART VI.

AMENDMENT TO THE TAMIL NADU MUNICIPAL CORPORATION LAWS (AMENDMENT AND SPECIAL PROVISION) ACT, 1994.

Substitution of section 121.

57. For section 121 of the Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Act, 1994, the following section shall be substituted, namely:—

Tamil Nadu Act 26 of 1994

Tamil Act

121. Reservation of the offices of Mayors for the members of the Scheduled Castes or the Scheduled Tribes and for women.—(a) The Offices of the Mayors of the Corporations in this State shall be reserved for the persons belonging to the Scheduled Caste or the Scheduled Tribes and the number of offices so reserved shall bear, as nearly as may be, the same proportion to the total number of offices in all the Corporations in the State as the population of the Scheduled Castes in all the corporations in the State or the Scheduled Tribes in all the Corporations in the State bears to the total population of all the Corporations in the State:

Provided that where no office of Mayor can be reserved for the persons belonging to the Scheduled Castes or the Scheduled Tribes based on the total percentage of population of the Scheduled Castes and the Scheduled Tribes in all the Corporations, one office of Mayor of a Corporation having the highest percentage of population of the Scheduled Castes and the Scheduled Tribes shall be reserved for women belonging to Scheduled Castes or Scheduled Tribes out of the total number of offices of Mayors reserved for women under clause (b);

(b) The offices of the Mayors in the State shall be reserved for women and the number of offices so reserved for women shall not be less than one-third of the total number of offices of the Mayors in the State;

Provided that the offices of the Mayors reserved under this section shall be allotted by rotation to different municipal corporations in the State in such manner as may be prescribed before the ordinary elections to the municipal corporations in the State."

Amendment

PART VII.

AMENDMENTS TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Tamil Nadu Act 27 of 1994.

58. In section 5 of the Tiruchirappalli City Municipal Corporation Act, 1994,—

Amendment of section

(1) in sub-section 2,—

(a) the proviso to clause (a) shall be omitted;

Amendment

(b) for clause (c) including the proviso thereto, the following clause shall be substituted, namely:—

“(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation.”;

(c) clause (d) shall be omitted.

(2) after sub-section (2), the following sub-section shall be inserted, namely:—

“(2-A) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council.”.

PART-VIII.

AMENDMENTS TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

59. In section 5 of the Tirunelveli City Municipal Corporation Act, 1994,—

Amendment
section 5.

(1) in sub-section 2,—

(a) the proviso to clause (a) shall be omitted ;

(b) for clause (c) including the proviso thereto, the following clause shall be substituted, namely:—

“(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation.”;

(c) clause (d) shall be omitted.

(2) after sub-section (2), the following sub-section shall be inserted, namely:—

“(2-A) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council.”.

PART IX.

AMENDMENTS TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

60. In section 5 of the Salem City Municipal Corporation Act, 1994,—

Tamil Nadu
Act 29 of 1994

(1) in sub-section 2,—

(a) the proviso to clause (a) shall be omitted;

(b) for clause (c) including the proviso thereto, the following clause shall be substituted, namely:—

“(c) all the members of the Tamil Nadu Legislative Assembly representing constituencies which comprise wholly or partly the area of the corporation.”;

(c) clause (d) shall be omitted.

(2) after sub-section (2), the following sub-section shall be inserted, namely:—

“(2-A) The persons referred to in sub-section (2) shall be entitled to take part in the proceedings but shall not have the right to vote in the meetings of the council.”.

(By order of the Governor.)

A. K. RAJAN,
Secretary, Government Law Department

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th February 1997 and is hereby published for general information:—

ACT No. 3 OF 1997.

An Act further to amend the laws relating to the Municipalities and Municipal Corporations in the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth year of the Republic of India as follows:—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment) Act, 1997.

Short title and commencement.

(2)(a) Sections 12, 24 and 35 shall be deemed to have come into force on the 18th day of October 1996.

(b) Sections 2, 3, 5, 6, 9, 10, 14, 21, 22, 26, 32, 33, 37, 43, 44 and 45 shall be deemed to have come into force on the 14th day of November 1996.

(c) Sections 4, 7, 8, 11, 13, 15 to 20, 23, 25, 27 to 31, 34, 36 and 38 to 42 shall be deemed to have come into force on the 27th day of December 1996.

PART II.

AMENDMENTS TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Tamil Nadu Act V of 1920

2. In section 3-C of the Tamil Nadu District Municipalities Act, 1920 (hereinafter in this part referred to as the 1920 Act), in sub-section (2), clause (a) shall be omitted.

Amendment of section 3-C.

3. In section 7 of the 1920 Act, in sub-section (3), clause (a) shall be omitted.

Amendment of section 7.

4. In section 23-A of the 1920 Act in clause (1), for the expression "and four councillors three of whom shall be elected by the council from among themselves and one person nominated by the Chairman from among the persons referred to in sub-section (3) of section 7", the expression "and four councillors selected by the council" shall be substituted.

Amendment of section 23-A.

5. In section 24-B of the 1920 Act, in sub-section (2), clause (b) shall be omitted.

Amendment of section 24-B.

6. In section 50-A of the 1920 Act,—

Amendment of section 50 A

(1) in sub-section (1),—

(i) the expression "and every person nominated under clause (a) of sub-section (2) of section 3-C or clause (a) of sub-section (3) of section 7, as the case may be", shall be omitted;

(ii) for the expression,

"elected as a councillor of nominated under clause (a) of sub-section (2) of section 3-C or under clause (a) of sub-section (3) of section 7, as representative in",

the expression "elected as a councillor of" shall be substituted

(2) in sub-section (2), the expression "or sits as a representative nominated under clause (a) of sub-section (2) of section 3-C or under clause (a) of sub-section (3) of section 7" shall be omitted.

Insertion of
new section
117-A.

7. After section 117 of the 1920 Act, the following section shall be inserted, namely:—

"117-A. *Power to assess in case of escape from assessment*:— Notwithstanding anything to the contrary contained in this Act or the rules made thereunder if for any reason any person liable to pay any of the taxes or fees leviable under this Chapter has escaped assessment in any half-year or year or has been assessed in any half year or year at a rate lower than the rate at which he is assessable, or, in the case of property tax, has not been duly assessed in any half year or year consequent on the building or land concerned having escaped proper determination of its annual value the commissioner may, at any time within six years from the date on which such person should have been assessed serve on such person a notice assessing him to the tax or fee due and demanding payment thereof within fifteen days from the date of such service; and the provisions of this Act and the rules made thereunder shall so far as may be apply as if the assessment was made in the half year or year to which the tax or fee relates".

Amendment
of section
375.

8. In section 375 of the 1920 Act, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) The Special Officers appointed under sub-section (1) in respect of Courtallam and Bhavenisagar municipalities and Yercaud Town Panchayat shall hold office up to the 30th day of June 1997 or for such shorter period as the State Government may, by notification, specify in this behalf".

PART III.

AMENDMENTS TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

Amendment
of section
5.

9. In section 5 of the Chennai Municipal Corporation Act, 1919 (hereinafter in this part referred to as the 1919 Act) in sub-section (2), clause (a) shall be omitted.

Tamil Na
Act IV,
1919.

Amendment
of section
5-A.

10. In section 5-A of the 1919 Act, in sub-section (2), clause (b) shall be omitted.

Amendment
of section 4
6-A.

11. In section 6-A of the 1919 Act, in sub-section (1), for the words "not exceeding three" the words "not exceeding six" shall be substituted.

Amendment
of section
29.

12. In section of the 1919 Act, for sub section (3), the following sub-sections shall be substituted, namely:—

"(3) The Deputy Mayor shall hold office for a period of five years from the date of his election and he shall continue as such Deputy Mayor, provided that in the meantime he does not ceases to be a councillor.

(4) Any casual vacancy in the office of the Deputy Mayor shall be filled by a fresh election held in accordance with such procedure as may be prescribed and a person elected as Deputy Mayor if any such vacancy shall enter upon office forthwith and hold office only so long as the person in whose place he is elected would have been entitled to hold office if the vacancy had not occurred".

13. After section 37 of the 1919 Act, the following section shall be inserted, namely:—

Insertion of
new section
37-A.

“37-A. Entrustment of additional functions to Mayor:— The State Government may, subject to the provisions of this Act and the rules made thereunder by notification, entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act”.

14. In section 53-A of the 1919 Act,—

Amendment
of section
53-A.

(1) in sub-section(1),—

(i) the expression “and every person nominated under clause (a) of sub-section (2) of section 5.” shall be omitted;

(ii) for the expression,—

“elected as a councillor of
nominated under clause (a) of sub-section
(2) of section 5 as a representative in”,
the expression “elected as a councillor of” shall be substituted;

(2) in sub-section (2), the expression “or sits as a representative nominated under clause (a) of sub-section (2) of section 5,” shall be omitted.

15. For section 78 of the 1919 Act, the following section shall be substituted, namely:—

Substitution
of section
78.

“78. Powers of several authorities to sanction estimates:—The monetary limit for sanction of any estimate by several municipal authorities of the corporation shall be such as may be prescribed and such monetary limit shall not exceed fifty lakhs of rupees”.

16. Section 79 of the 1919 Act, shall be omitted.

Omission of
section 79.

17. In section 80 of the 1919 Act, for sub-section (2), the following sub-section shall be substituted, namely:—

Amendment
of section
80.

“(2) No contract involving an expenditure exceeding the monetary limit prescribed under section 78 shall be made by the municipal authorities of the corporation otherwise than as may be prescribed.”

18. For section 82 of the 1919 Act, the following section shall be substituted, namely:—

Substitution
of section 82.

“82. Invitation of tenders:—(1) At least seven days before entering into any contract for the execution of any work or the supply of any materials or goods which will involve an expenditure exceeding ten thousand rupees the Commissioner shall give notice by advertisement inviting tenders for such contract.

(2) The Commissioner on receipt of the tenders in respect of any contract made in pursuance of the notice given under sub-section (1) may, subject to the provision of section 80 and the rules made thereunder, accept the tender after following the procedure as may be prescribed.”

19. In section 85 of the 1919 Act, in sub-section (3), for clause (c), the following clause shall be substituted, namely:—

Amendment
of section 85

“(c) Appointments to all posts included in Class III and in Class IV and to all other post not so included shall be made by the appointments Committee consisting of the Mayor, the Commissioner and two councillors elected by the council, which shall be established for the corporation subject to the by-laws if any, made by the council.”

20. In section 137-B of the 1919 Act, for the expression “three years”, the expression “six years” shall be substituted.

Amendment
of section
137-B.

PART IV

AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

- Amendment of section 5. 21. In section 5 of the Madurai City Municipal Corporation Act, 1971 (hereinafter in this part referred to as the 1971 Act), in sub-section (2), clause (a) shall be omitted. Tamil N Act 1971.
- Amendment of section 5-A. 22. In section 5-A of the 1971 Act, in sub-section (2), clause (b) shall be omitted.
- Amendment of section 6. 23. In section 6 of the 1971 Act, in sub-section (1), for the expression "not exceeding three", the expression "not exceeding six" shall be substituted.
- Amendment of section 30. 24. In section 30 of the 1971 Act, for sub-section (3), the following sub-sections shall be substituted, namely:—
- (3) The Deputy Mayor shall hold office for a period of five years from the date of his election and he shall continue as such Deputy Mayor, provided that in the meantime he does not cease to be a councillor.
- (4) Any casual vacancy in the office of the Deputy Mayor shall be filled by a fresh election held in accordance with such procedure as may be prescribed and a person elected as Deputy Mayor in any such vacancy shall enter upon office forthwith and hold office only so long as the person in whose place he is elected would have been entitled to hold office, if the vacancy had not occurred."
- Insertion of new section 38-A. 25. After section 38 of the 1971 Act, the following section shall be inserted, namely:—
- "38-A. Entrustment of additional functions to Mayor.— The Government may, subject to the provisions of this Act and the rules made thereunder, by notification, entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act."
- Amendment of section 59. 26. In section 59 of the 1971 Act,—
- (1) in sub-section (1),—
- (i) the expression "and every person nominated under clause (a) of sub-section (2) of section 5" shall be omitted:
- (ii) for the expression:
"elected as a councillor of/
nominated under clause (a) of sub-section
(2) of section 5 as a representative in",
the expression "elected as a councillor of" shall be substituted:
- (2) in sub-section (2), the expression "or sits as a representative nominated under clause (a) of sub-section (2) of section 5" shall be omitted.
- Substitution of section 97. 27. For section 97 of the 1971 Act, following section shall be substituted, namely:—
- "97. Powers of several authorities to sanction estimates.—The monetary limit for sanction of any estimate by several municipal authorities of the corporation shall be such as may be prescribed and such monetary limit shall not exceed twenty five lakhs of rupees".
- Omission of section 98. 28. Section 98 of the 1971 Act, shall be omitted.

29. In section 99 of the 1971 Act, for sub-section (2), the following sub-section shall be substituted, namely:—

Amendment of section 99

“(2) No contract involving an expenditure exceeding the monetary limit prescribed under section 97 shall be made by the municipal authorities of the corporation otherwise than as may be prescribed”.

30. For section 101 of the 1971 Act, the following section shall be substituted, namely:—

substitution of section 101.

“101. Invitation of tenders:—(1) At least seven days before entering into any contract for the execution of any work or the supply of any materials of goods which will involve an expenditure exceeding five thousand rupees, the Commissioner shall give notice by advertisement inviting tenders for such contract.

(2) The Commissioner on receipt of the tenders in respect of any contract made in pursuance of the notice given under sub-section (1) may, subject to the provisions of section 99 and the rules made thereunder, accept the tender after following the procedure as may be prescribed”.

31. In section 168 of the 1971 Act, for the expression “three years” the expression “six years” shall be substituted.

Amendment of section 168.

,PART V.

AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

32. In section 5 of the Coimbatore City Municipal Corporation Act, 1981 (here-in after in this part referred to as the 1981 Act), in sub-section (2), clause (a) shall be omitted.

Amendment of section 5.

33. In section 5-A of the 1981 Act, in sub-section (2), clause (b) shall be omitted.

Amendment of section 5-A

34. In section 6 of the 1981 Act, in sub-section (1), for the expression “not exceeding three” the expression “not exceeding six” shall be substituted.

Amendment of section 6.

35. In section 30 of the 1981 Act, for sub-section (3), the following sub-sections shall be substituted namely:—

Amendment section 30.

“(3) The Deputy Mayor shall hold office for a period of five years from the date of his election and he shall continue as such Deputy Mayor provided that in the meantime he does not cease to be a councillor.

(4) Any casual vacancy in the office of the Deputy Mayor shall be filled by a fresh election held in accordance with such procedure as may be prescribed and a person elected as Deputy Mayor any such vacancy shall enter upon office forth with and hold office only so long as the person in whose place he is elected would have been entitled to hold office, if the vacancy had not occurred.

36. After section 39 of the 1981 Act, the following section shall be inserted, namely:—

Insertion of new section 39-A.

“39-A Entrustment of additional functions to Mayor:—The Government may subject to the provisions of this Act and the rules made thereunder by notification entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act”.

Amendment
of section 61.

37. In section 61 of the 1981 Act,—

(1) in sub-section (1),—

(i) the expression “and every person nominated under clause (a) of sub-section (2) of section 5” shall be omitted;:

(ii) for the expression—

“elected as a councillor of/
nominated under clause (a) of sub-section
(2) of section 5 as a representative in”

the expression “elected as a councillor of” shall be substituted;

(2) in sub-section (2), the expression “or sits as at representative nominated under clause (a) of sub-section (2) of section 5” shall be omitted.

Substitution
of section 99

38. For section 99 of the 1981 Act, the following section shall be substituted, namely:—

“99. Powers of several authorities to sanction estimates.—The monetary limit for sanction of any estimate by several municipal authorities of the corporations shall be such as may be prescribed and such monetary limit shall not exceed twenty-five lakhs of rupees.”

Omission of
section 100.

39. Section 100 of the 1981 Act shall be omitted.

Amendment of
section 101.

40. In section 101 of the 1981 Act for sub-section (2), the following sub-section shall be substituted namely.—

“(2) No contract involving an expenditure exceeding the monetary limit prescribed under section 99 shall be made by the municipal authorities of the corporation otherwise than as may be prescribed.”.

Substitution
of section 103

41. For section 103 of the 1981 Act, the following section shall be substituted, namely :—

“103 Invitation of tenders.—At least seven days before entering into any contract for the execution of any work or the supply of any materials or goods, which will involve an expenditure exceeding five thousand rupees, the Commissioner shall give notice by advertisement inviting tenders for such contract.

(2) The Commissioner on receipt of the tenders in respect of any contract made in pursuance of the notice given under sub-section (1) may subject to the provisions of section 101 and the rules made thereunder, accept the tender after the following procedure as may be prescribed.”

Amendment of
section 168.

42. In section 168 of the 1981 Act, for the expression “three years”, the expression “six years” shall be substituted,

PART VI.

AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of
section 5.

43. In section 5 of the Tiruchirappalli City Municipal Corporation Act, 1994, in sub-section (2), clause (a) shall be omitted,

Tamil Nadu
Act 27 of 1994

PART VII.

AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Amdnement of
section 5,

44. In section 5 of the Tirunelveli City Municipal Corporation Act, 1994, in sub-section (2), clause (a) shall be omitted,

Tamil Nadu
Act 28 of 1994

PART VIII.

AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION
ACT, 1994.

Tamil Nadu Act of 1994.	45. In section 5 of the Salem City Municipal Corporation Act, 1994, in sub section (2), clause (a) shall be omitted.	Amendment of section 5.
Tamil Nadu Ordinance 5 of 1996. Tamil Nadu Ordinance 8 of 1996. Tamil Nadu Ordinance 12 of 1996.	46. (1) The Tamil Nadu Municipal Corporation Laws (Amendment) Ordinance 1996, the Tamil Nadu Municipal Laws (Fifth Amendment) Ordinance, 1996 and the Tamil Nadu Municipal Laws (Sixth Amendment) Ordinance, 1996 are hereby repealed.	Repeal and savings.
Tamil Nadu Ordinance 5 of 1996. Tamil Nadu Ordinance 8 of 1996. Tamil Nadu Ordinance 12 of 1996.	(2) Notwithstanding the repeal under sub-section (1), anything done or any Action taken under the Principal Act, as amended by the Tamil Nadu Municipal Corporation Laws (Amendment) Ordinance, 1996, the Tamil Nadu Municipal Laws (Fifth Amendment) Ordinance, 1996 and the Tamil Nadu Municipal Laws (Sixth Amendment) Ordinance, 1996, with effect from the 18th October 1996, 14th November 1996 and 27th December 1996, as the case may be, shall be deemed to have been done or taken under the Principal Act, as amended by this Act.	

(By order of the Governor.)

A. K. RAJAN,
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 29th May 2008 and is hereby published for general information:—

ACT No. 38 OF 2008.

*An Act further to amend the laws relating to the Municipal Corporations
and the Municipalities in the State of Tamil Nadu.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

PART—I

PRELIMINARY

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Sixth Amendment) Act, 2008.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART—II

AMENDMENTS TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

2. In section 4 of the Chennai City Municipal Corporation Act, 1919 (hereinafter in this Part referred to as the 1919 Act), in sub-section (3), for clause (a), the following clauses shall be substituted, namely:—

Amendment of section 4.

“(a) a Mayor;

(aa) a council;”.

3. For section 37 of the 1919 Act, the following sections shall be substituted, namely:—

Substitution of section 37.

“37. Prerogative of the Mayor.—(1) The Mayor shall have full access to all records of the corporation and may obtain reports from the commissioner on any matter connected with the administration of the corporation.

(2) All important official correspondence between the corporation and the State Government as may be decided by the council shall be conducted through the Mayor.

(3) The Mayor shall be bound to transmit communications addressed through him by the commissioner to the State Government or by the State Government to the commissioner. While transmitting communications from the commissioner to the State Government, the Mayor may make such remarks as he thinks necessary.

37-A. Entrustment of additional functions to Mayor.—The State Government may, subject to the provisions of this Act and the rules made thereunder, by notification, entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act.”.

Tamil Nadu
Act
V of 1929

Tamil Nadu
Act
of 1919.

PART—III

AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Amendment of section 3.

4. In section 3 of the Madurai City Municipal Corporation Act, 1971 (hereinafter in this Part referred to as the 1971 Act), in sub-section (3), for clause (a), the following clauses shall be substituted, namely:—

"(a) a Mayor;

(aa) a council;".

Substitution of section 38.

5. For section 38 of the 1971 Act, the following sections shall be substituted, namely:—

"38. Prerogative of the Mayor.—(1) The Mayor shall have full access to all records of the corporation and may obtain reports from the commissioner on any matter connected with the administration of the corporation.

(2) All important official correspondence between the corporation and the Government as may be decided by the council shall be conducted through the Mayor.

(3) The Mayor shall be bound to transmit communications addressed through him by the commissioner to the Government or by the Government to the commissioner. While transmitting communications from the commissioner to the Government, the Mayor may make such remarks as he thinks necessary.

38-A. Entrustment of additional functions to Mayor.—The Government may, subject to the provisions of this Act and the rules made thereunder, by notification, entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act."

PART—IV

AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Amendment of section 3.

6. In section 3 of the Coimbatore City Municipal Corporation Act, 1981 (hereinafter in this Part referred to as the 1981 Act), in sub-section (3), for clause (a), the following clauses shall be substituted, namely:—

"(a) a Mayor;

(aa) a council;".

Substitution of section 39.

7. For section 39 of the 1981 Act, the following sections shall be substituted, namely:—

"39. Prerogative of the Mayor.—(1) The Mayor shall have full access to all records of the corporation and may obtain reports from the commissioner on any matter connected with the administration of the corporation.

(2) All important official correspondence between the corporation and the Government as may be decided by the council shall be conducted through the Mayor.

(3) The Mayor shall be bound to transmit communications addressed through him by the commissioner to the Government or by the Government to the commissioner. While transmitting communications from the commissioner to the Government, the Mayor may make such remarks as he thinks necessary.

39-A. Entrustment of additional functions to Mayor.—The Government may, subject to the provisions of this Act and the rules made thereunder, by notification, entrust to the Mayor such additional functions as it may deem necessary for carrying out the purposes of this Act."

Tamil Nadu
Act
15 of 1971

Tamil Nadu
Act
27 of
1971

(1)

Tamil Nadu
Act
28 of
1971

Tamil Nadu
Act
28 of 1994.

Tamil Nadu
Act
25 of 1981

Tamil Nadu
Act
7 of 2008

Tamil Nadu
Act
1 of 2008

PART—V

AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

8. In section 4 of the Tiruchirappalli City Municipal Corporation Act, 1994, for clause (1), the following clauses shall be substituted, namely:—

- "(1) a Mayor;
(1-a) a council;".

Amendment of section 4.

PART—VI

AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

9. In section 4 of the Tirunelveli City Municipal Corporation Act, 1994, for clause (1), the following clauses shall be substituted, namely:—

- "(1) a Mayor;
(1-a) a council;".

Amendment of section 4.

PART—VII

AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

10. In section 4 of the Salem City Municipal Corporation Act, 1994, for clause (1), the following clauses shall be substituted, namely:—

- "(1) a Mayor;
(1-a) a council;".

Amendment of section 4.

PART—VIII

AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL CORPORATION ACT, 2008.

11. In section 4 of the Tiruppur City Municipal Corporation Act, 2008, for clause (1), the following clauses shall be substituted, namely:—

- "(1) a Mayor;
(1-a) a council;".

Amendment of section 4.

PART—IX

AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION ACT, 2008.

12. In section 4 of the Erode City Municipal Corporation Act, 2008, for clause (1), the following clauses shall be substituted, namely:—

- "(1) a Mayor;
(1-a) a council;".

Amendment of section 4.

PART—X

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES
ACT, 1920Amendment of
section 68.13. In section 68 of the Tamil Nadu District Municipalities Act, 1920,
in sub-section (1),—Tamil Nadu
Act
V of 1920

(1) for 'The Table', the following Table shall be substituted, namely:—

" THE TABLE

<i>Grades</i>	<i>Maximum value or amount</i>
(1)	(2)
1. (a) Special Grade Municipalities	Rs. 50,000/-
(b) Selection Grade Municipalities	Rs. 40,000/-
2. I Grade Municipalities	Rs. 30,000/-
3. II Grade Municipalities	Rs. 20,000/-
4. III Grade Municipalities and town panchayats	Rs. 10,000/-";

Nadu
of 1994.

(2) the Explanation shall be omitted.

(By order of the Governor.)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.